

ITEM NO.12

COURT NO.2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
34611-34616/2015

(Arising out of impugned final judgment and order dated 24-11-2015 in WP No. 25915/2011 24-11-2015 in WP No. 26236/2011 24-11-2015 in WP No. 26237/2011 24-11-2015 in WP No. 26238/2011 24-11-2015 in WP No. 26239/2011 24-11-2015 in WP No. 26240/2011 passed by the High Court Of Karnataka At Bangalore)

SIRAJIN BASHA &amp; ANR.

Petitioner(s)

VERSUS

B.S. YEDDYURAPPA . &amp; ORS.

Respondent(s)

(IA No.126629/2017-CLARIFICATION/DIRECTION)

WITH

T.P. (C) No. 1038/2016 (XVI -A)  
(FOR STAY APPLICATION ON IA 1/2016)

S.L.P. (C) ...CC No. 8861-8866/2017 (IV-A)

Date : 05-02-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Devadatt Kamat, AAG  
Mr. V. N. Raghupathy, AOR  
Mr. Rajesh Inamdar, Adv.  
Mr. Javedur Rahman, Adv.  
Mr. Parikshit P. Angadi, Adv.  
Mr. Aditya Bhat, Adv.

Mr. Gopal Subramaniam, Sr. Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Rajan Singh, Adv.  
Ms. Triveni Potekar, Adv.  
Mr. Paurush Kumar, Adv.  
Mr. Chandra Bhushan Prasad, AOR

For Respondent(s) Mr. Mukul Rohtagi, Sr. Adv.  
Mr. K.V. Vishwanathan, Sr. Adv.  
Mr. Shubhranshu Padhi, AOR  
Mr. Kush Chaturvedi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matters before the Bench of which one of us (Mr.  
Justice J. Chelameswar) is not a member.

(DEEPAK MANSUKHANI)  
AR CUM PS

(RAJINDER KAUR)  
COURT MASTER